

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 990 of 2020

In the matter of:

Shree Pathalogy Laboratory

....Appellant

Vs.

Bigdream Ventures Pvt. Ltd.

....Respondent

Present:

**Appellant: Mr. Tarun Arora (CA), Mr. Chaitanya Chavan,
Advocate.**

ORDER

(Through Virtual Mode)

15.01.2021: Postal article containing the notice directed to be served upon Respondent has been received back with an endorsement which is incomprehensible.

Learned counsel for the Appellant submits that the service has been effected upon Respondent through e-mail. Let the Appellant file service affidavit in this regard. It is further directed that the Appellant may serve notice again through e-mail and submit proof in this regard.

List the appeal 'for admission (after notice)' on 1st February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

AR/g